

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,**

KOLKATA

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.75147 of 2021
&
Service Tax Appeal No.78804 of 2018**

(Arising out of Order-in-Appeal No.331-332/STax-I/Kol/2018 dated 16.05.2018
passed by Commr. (Appeals) of CGST & Excise, Kolkata)

Commissioner of CGST & Excise, Kolkata North
180, Shantypally, Rajdanga Main Road, Kolkata-700107

Appellant

VERSUS

M/s Kishore & Co.

Swaika Centre (3rd Floor) 4A Pollock Street, Kolkata-700001

Respondent

APPEARANCE :

Shri T.Mondal, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**Misc. ORDER No.75055/2021
FINAL ORDER NO.75336/2021**

DATE OF E-HEARING : 28.06.2021

DATE OF DECISION : 28.06.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

mm